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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BE NCH,
JODHPUR

Date of order : 17.2.1998.

O.A. No. 130/1996

Rugha Ram Nayak S/o Sh. Ganeshi Lal, R/o House No. 62
Vidhya Park, Opposite Amenity Hotel, Jodhpur, at present
employed on the post of Store Keeper in the office
of the Commandant, 6 F.O.D., C/o 56 A.P.O.

..... Applicant

Vs.

1. Union of India through the Secretary to Government of India, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The Director General of Ordnance Services, Master General of Ordnance Branch, Army Headquarters, D.H.Q. Post Office, New Delhi.
3. The Commandant, 6th Field Ordnance Depot, C/o 56 A.P.O.

..... Respondents

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Mr. J.K. Kaushik, counsel for the applicant.

Mr. K.S. Nahar, counsel for the respondents.

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CORAM :

HON'BLE MR. A.K. MISRA, JUDICIAL MEMBER

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

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PER HON'BLE MR. A.K. MISRA :

The applicant has filed this O.A. with the prayer that the respondents be directed to fix his pay in

accordance with the existing rules and grant 15 advance increments to the applicant with all consequential benefits in terms of O.M. dated 8.2.1983 read with O.M. dated 25.11.1958. The respondents have filed their reply in which in para No. 3 it has been stated that the applicant is only entitled for 10 advance increments as he has rendered ten years completed service in the pay scale of Rs. 260-400.

2. We have heard the learned counsel for the parties. On 22.4.1997 it was ordered by the Tribunal that as per the reply the respondents should give the benefits to the applicant. The matter was departmentally dealt with and it is said that on 6.11.1997, the competent authority has passed an order granting 10 advance increments to the applicant and further communication has been ^{made} given to the Commandant, 6 FOD, C/o 56 A.P.O. by the officiating Director (OS Pers) by his letter dated 7.11.1997 enclosing the letter of the Under Secretary to the Government of India dated 6.11.1997. Both these letters have been placed before us for our perusal. The letters have been taken on record.

3. The learned counsel for the applicant submits that although the applicant has claimed 15 advance increments in respect of fixation of his pay as per the rules, but his client would be satisfied if 10 advance increments are given to the applicant with all consequential benefits.

4. From the two letters which have been presented before us today, the grievance of the applicant should

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have been redressed by the department by fixing his pay and payment of arrears of pay and allowances.

It appears that the pendency of the O.A. probably is the case for not finalising the matter. We, therefore, direct the respondents to fix the pay of the applicant as per their letters dated 6.11.1997 and 7.11.1997 and grant all consequential benefits including the arrears of pay and allowances etc. to the applicant within a period of three months from today.

5. The O.A. is, therefore, disposed of with no orders as to cost.

Gopal Singh
(GOPAL SINGH)
Administrative Member

A.K.Misra
(A.K.MISRA)
Judicial Member

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jrm/cvr

Received copy
of circular

26/12/70
26/12/70
26/12/70

Part II and III destroyed
in my presence on 25-3-2004
under the supervision of
section officer (J) as per
order dated 22/12/2003

Section officer (Record)